

12.00 hrs.

[*Translation*]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, the Bombay suburban train commuters have been badly affected by the rail fare hike. One crore people travel by train daily. Out of those 50 lakhs travel in Bombay. Public movement has been started in Bombay to oppose the proposal of increasing the fares. Trains are not running since 27th of this month. But the Government is indifferent and not making it clear that what it wants to do. The Chief Minister of that State has also demanded it. This proposal is very dangerous. It is an attack on the people. It has been increased more than double in the last three years.

So, I demand that the Prime Minister should intervene in it. If it is not done, the agitation in Bombay may cause a unpleasant results. So, my request is that the Prime Minister should take Members from Bombay in to confidence and to withdraw this hike. Alongwith it, he should also take a decision about projects for Bombay, involving Rupees two thousand crore .

[*English*]

SHRI MURLI DEORA (Bombay South): We support you.

[*Translation*]

SHRI DIGVIJAYA SINGH (Raigarh): Mr. Speaker, Sir, I would like to make a request that Shri Jamuna Prasad was appointed receiver, at the disputed place of Ram Janam Bhoomi-Babri Masjid, according to the decision of A. D. M. in 1988. After that he had appointed priests there. Receiver died on 20th February, 1992. D. M. was given charge after that. He was given charge for interim arrangements. D. M. did not act according to the wishes of Vishwa Hindu Parishad. The B. J. P. Government transferred him. The new D. M. was pressurised. He went on leave. A. D. M. changed the priest for which he was not empowered. Sir, uncertainty is prevailing

at the disputed place. Vishwa Hindu Parishadis in tension since beginning is to demolish the structure for which the court has issued stay order. The Bhartiya Janta Party Government has surrendered this structure to V. H. P. How will it be protected? I demand from the Home Minister to stop it immediately . The decision was taken on Sunday so that they could not go to the court. A. D. M. has no right. The order was issued on Sunday. Monday it was Shivratri. I demand that it should be stopped immediately and the Home Minister should make his statement in this regard....(*Interruptions*)...

[*English*]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, I rise to draw the attention of the Government to a question that is before the U. N. Human Rights Commission which has been in Session at Geneva since the 27th of January. The Session is continuing and the Resolution is before the Session. ...(*Interruptions*)

SHRI DIGVIJAYA SINGH: Sir, would you like to have the reaction from Shri Lal K. Advani also? We want to know the reaction of the Government. (*Interruptions*)

SHRI LAL K. ADVANI: Obviously he does not trust his own colleagues in the U. P. Assembly. Obviously they want to raise it here. It relates to the U. P. Government, the U. P. Assembly. (*Interruptions*)

SHRI DIGVIJAYA SINGH: It relates to, the Government of India also. The Government of India should intervene in this matter. They have raised this issue here many times. (*Interruptions*)

SHRI LAL K. ADVANI: Our colleagues in the U. P. Assembly are absolutely well-equipped to deal with the situation.

SHRI DIGVIJAYA SINGH: We want to know the reaction of the Government. This is a very burning issue. The Home Minister should come out with the facts. Violent communal clashes took place because of

that. Now the BJP Government is trying to demolish the shrine. The court orders have not been followed. (*Interruptions*)

MR. SPEAKER: Please take your seat. This is not correct.

(*Interruptions*)*

MR. SPEAKER: Nirmal Kantiji, I have not allowed you. Why are you standing up.

(*Interruptions*)*

MR. SPEAKER : What Nirmal Kantiji is saying is not going on record. Please take your seat.

(*Interruptions*)

SHRI LAL K. ADVANI: I wish the External Affairs Minister were here so that we could have know first hand from him as to what precisely is the Government of India's stand on this Resolution which has been sponsored by 23 different countries. And for the first time, a formal Resolution has come up in the UN Human Rights Commission which calls upon China to respect human rights and fundamental rights in Tibet China also is a party and a signatory to the World Human Rights Charter as we are and, therefore, like us, they should also be concerned. This is a matter in which I can understand about certain requirements of foreign policy. But here is a situation where we have to reconcile our own commitment, traditional commitment to human rights with the country's enlightened self-interest. What do they require? I think, in our process, in our attempt to normalise relations with China, which my party welcomes, we will not be at a loss if we support this Resolution. But we would certainly be at a very great loss if, as I hear from some members of the Tibetan community living in India, the Government is thinking of even opposing the Resolution. This would be totally retrograde, it would be wrong. At most, I can conceive of a situation where India abstains from voting, but certainly we cannot oppose the Resolution. My own plea would

be that in this regard particular matter, we should support this Resolution which simply call for the Government of the People's Republic of China to take measures to ensure full observance of the human rights and the fundamental freedom of the Tibetans. Therefore, we would think that we should support it, if the Government does not find itself in a position to support it, at least, it should abstain from voting. This is my plea. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): The question of human rights which has been mentioned by our Prime Minister also, should not be unnecessarily related to the question of foreign assistance or aid.

MR. SPEAKER: I am allowing Shri Nirmal Kantiji to formulate his speech properly.

SHRI NIRMAL KANTI CHATTERJEE: What, Sir?

MR. SPEAKER: I am giving you a chance. I hope, you are not surprised.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: The question of human rights as has been pointed out both by China and India, is entirely an internal matter of the country. Now, more developed countries of the West have started interfering, after so many events have taken place in the international arena, in the internal matter of the developing countries. Our Government will be wise in not surrendering to such questions when they are raised in the international fora. It has been pointed out that the question of human rights varies from place to place. In South Africa, it takes one form. In the United States itself, it takes another form. Everybody know, that in the United States, the blacks still suffer from discrimination. But they ignore such questions and try to interfere and meddle into the affairs of either China or India whom they feel, as foreigners because of certain international development. Therefore I

*Not recorded.